# HARYANA VIDHAN SABHA REPORT

**OF** 

THE RULES COMMITTEE

OF

TWELFTH VIDHAN SABHA

(2012-2013)

### HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH – 160001.

(Presented on 6<sup>th</sup> September, 2013)

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### COMPOSITION OF THE RULES COMMITTEE

1. Shri Kuldeep Sharma, Hon'ble Speaker	Ex-Officio Chairperson
2. Shri Om Prakash Chautala, MLA Leader of Opposition	Member
3. Dr. Raghuvir Singh Kadian, MLA	Member
4. Prof. Sampat Singh, MLA	Member
5. Shri Venod Sharma, MLA	Member
6. Shri Krishan Pal Gurjar, MLA	Member
7. Shri Ashok Kumar Arora, MLA	Member
8. Shri Bharat Bhushan Batra, MLA	Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notiifcation No. HVS-LA-82/2012/26, dated the 24<sup>th</sup> April, 2012.

#### INTRODUCTION

- 1. I, the Chairperson of the Rules Committee, having been authorized by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendment in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under Rule 242 ibid.
- 2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rule 241 (now Rule 240) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified by the Haryana Vidhan Sabha Secretariat, vide notification No. HVS-LA-82/2012/26, dated 24<sup>th</sup> April, 2012.
- 3. The Committee held 3 meetings and brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee finalized its report in the meeting held on 6<sup>th</sup> September, 2013.

CHANDIGARH: THE 6<sup>TH</sup> SEPTEMBER, 2013. KULDEEP SHARMA CHAIRPERSON

# SECRUTINY OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE HARYANA LEGISLATIVE ASSEMBLY FRAMED UNDER ARTICLE 208 (1) OF THE CONSTITUTION OF INDIA.

The Committee considered the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly. After a great deal of discussion, the Committee was of the view that new Committee namely, Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services may be constituted in the Haryana Vidhan Sabha and for that purpose the following Rules with heading of Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services may be added after existing Rule 279 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly as Rule 279-A for the constitution of new above said Committee, 279-B for the functions of the said Committee and in sub-rule 1 of Rule 274 after the words 'Irrigation and Power' the words 'Public Works (Buildings & Roads) be inserted and consequential insertions in the rules wherever necessary be also made.

### (XVII) Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services

# Constitution of the Subject Committee.

279-A. (1) There shall be a Committee to be called the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services consisting of not more than nine members to be nominated by the Speaker.

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(2) The term of office of the members of the Committee shall be one year.

## Functions of the Committee.

279-B. (1) The functions of the Committee shall be-

- (i) to scrutinize the demands for grants;
- (ii) to examine the working of these Departments and to suggest measures for improvement in administration and in different programmes/schemes/projects;
- (iii) to examine legislation;
- (iv) to advise Government on a question of policy or legislation on which Government may consult a Committee;

- (v) to discuss generally and formulate views on
  - a) State's Five Year Plan Programmes relating to these departments and their implementation;
  - b) Reports of Public Undertakings under these departments;
  - c) Reports of any statutory or other body, including any Commission of Inquiry, which are laid before the House relating to these departments; and
  - d) Annual Performance Reports of these Departments.
- (2) The Subject Committee shall not examine or investigate matters of day-to-day administration.

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